

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).8164/2010

(From the judgement and order dated 22/08/1989 in
3209/1980 of The HIGH COURT OF U.P AT LUCKNOW)

WPC No.

STATE OF U.P.& ORS.

Petitioner(s)

VERSUS

YADVENDRAM BIKARAM SINGH

Respondent(s)

(With appln(s) for c/delay in filing SLP,c/delay in refiling
SLP,permission to file additional documents and prayer for interim
relief and office report)

Date: 05/01/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B. SUDERSHAN REDDY
HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR

For Petitioner(s)

Mr. Gopal Subramaniam, SG
Mr. Sunil Gupta, Sr.Adv.
Mr. T.N. Singh, adv.
Mr. Rajeev Dubey, Adv.
Mr. Kamalendra Mishra,Adv.

For Respondent(s)

Mr. Paramjit Singh Patwalia, Sr.adv.
Mr. Manoj Prasad,Adv.
Mr. Charan S. Verma, Adv.
Mr. Sameer Sharma, adv.
Mr. Prashant Singh, Adv.
Mr. Ajay Srivastava, Adv.
Mr. Sadashiv Gupta, Adv.

UPON hearing counsel the Court made the following
O R D E R

Four weeks' time is granted for filing Counter
Affidavit to the application seeking condonation of delay.
Rejoinder Affidavit, if any, may be filed within four
weeks thereafter.

Interim orders to continue.

(Sukhbir Paul Kaur) (Renuka Sadana)
Court Master Court Master